

I/18

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

O.A. No. 61 of 2003

Date of Order : 6.7.2007

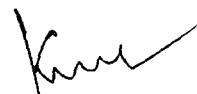
Mr. A.S. Rathore, Advocate, counsel for the applicant.
Mr. Mahendra Godara, Advocate brief holder for
Mr. Vineet Kumar Mathur, counsel for the respondents.

Heard the learned counsel for the respondents.

The learned counsel appearing for the respondents submitted a Part II Order-No. 21/2007, dated 2nd May, 2007, whereby, it is clarified that the relief prayed by the applicant in the O.A., has been granted and the O.A. does not survive. The learned counsel for the applicant is also agreed to this position.

In view of above, the present O.A. is dismissed as having become infructuous. A copy the order dated 2nd May, 2007, be taken on record.


(R.R. Bhandari)
Adm. Member


(Kuldip Singh)
Vice Chairman

Part II order
No 21/07
dt 2-5-07
delivered
by
R.R.B

Part II and III destroyed
in my presence on 4/6/14
under the supervision of
section 26/3/14 as per
order of 26/3/14
[Signature]
Section Officer (Record)

NO. 128
Dt. 26.7.14

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